

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 08.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 104/17, IA 189/17 in CP No.74/17	-	For hearing	241	Metmin Investments Holdings Ltd. Vs Rinac India Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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1. **Khairan & Co. LLP**

**Udayar K. Rangarajan**

*Petitioner*



**&  
Praveen Kumar**

Counsel for petitioner is present. Counsel for respondent is also present.

IA No.189/2017 is taken up today. The counsel for respondent in IA No.189/2017 requested the information from the company as to why the company wanted loan. Counsel for applicant in IA No.189/2017 is therefore, directed to produce the material justifying the need for raising loan.

IA No.104/2017 is also taken up. It is brought to the notice of the Tribunal that the respondents have approached the Hon'ble Apex Court for appointment of Arbitrator. Thus, when the Hon'ble Apex Court was already approached for the same relief, then, whether IA No.104/2017 is maintainable before this Tribunal.

List it for hearing on maintainability of this application along with IA No.189/2017, on 18.01.2018.

  
MEMBER (T)

  
MEMBER (J)